

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 310**

IA - 684/2024

**IN**

**IB-661/PB/2023**

**IN THE MATTER OF:**

Indian Bank

.... Petitioner/Applicant

Vs.

Mr. Sushil Ansal

.... Respondent

**Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 11.07.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Amod K Dalela, Adv.

For the RP : Mr. Rishabh Singh, Mr. S. Shiva, Advs.

**ORDER**

**IA-684/2024**

Written submissions have been filed by the parties in compliance with the order dated 05.06.2024.

**Order reserved.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay